

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No. 17/(MAH)/2013
CA No. 186/2015

CORAM:


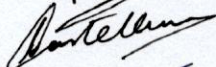
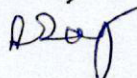
Present: SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 05.12.2016

NAME OF THE PARTIES: M/s. 3A Capital Services Ltd.
V/s.
M/s. HMG Industries Limited

SECTION OF THE COMPANIES ACT: 111A(2) of the Companies Act 1956.

| S. No. | NAME | DESIGNATION | SIGNATURE |
|--------|---------------------------------|-------------|---|
| 1. | ANITA CASTELLINO - Counsel | |  |
| 2. | a/w Bruno Castellino - Advocate | |  |
| 3. | Dharma Raj i/b PRS legal | |  |

} for Respondent

Order

CA No.186/2015 in CP No.17/111A(2)/CLB/MB/MAH/2013

On the reply filed by Respondent side, the Petitioner side is at liberty to file
rejoinder if any, within two weeks.

List this matter for hearing on 6.1.2017

sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)

sd/-

V. NALLASENAPATHY
Member (Technical)